

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 313/1997

Date of Decision: 31/3/97

Dr.Devram Shankar Shevale

Petitioner/s

Shri S.R. Atre

Advocate for the  
Petitioner/s

V/s.

The Administrator, Administration Respondent/s  
of Union Territory, & Anr.

Shri V.S. Masurkar.

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M. R. Kolhatkar, Member (A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD., 4TH FLR.

MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 313/97.

DATED THIS 31ST DAY OF MARCH, 1997.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Hon'ble Shri M. R. Kolhatkar, Member (A).

Dr. Devram Shankar Shevale,  
Veterinary Officer,  
Union Territory of Daman and Diu,  
Fort Area,  
Moti Daman - 396 220.

... Applicant.

By Advocate Shri S. R. Atre.

V/s.

1. The Administrator,  
Administration of Union Territory,  
of Daman and Diu, Fort Area,  
Moti Daman - 396 220.

2. The Union of India,  
through the Secretary,  
Ministry of Home Affairs,  
Central Secretariat,  
'North Block',  
New Delhi.

... Respondents.

By Advocate Shri V. S. Masurkar

O R D E R

( Per Shri B. S. Hegde, Member (J) )

Heard Shri S. R. Atre for applicant and he states that he has not preferred any appeal as provided under the CCS(CCA) rules. Accordingly, the applicant is hereby directed to submit an appeal <sup>as</sup> provided in/rules and on receipt of the same, the respondents may pass an appropriate speaking order within a period of three months from the date of receipt of copy of this order. The OA is disposed of with above direction. No orders as to costs.

M.R.Kolhatkar  
(M. R. KOLHATKAR)

MEMBER (A)

abp.

B. S. Hegde  
(B. S. HEGDE)

MEMBER (J)